

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (D.B.) No. 343 of 2018

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Sita Ram Singh **Appellant**
Versus
The State of Jharkhand **Respondent**

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CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
HON'BLE MR. JUSTICE RAJESH KUMAR
Through- Video Conferencing

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For the Appellant : Mr. Kamdeo Pandey, Advocate
For the Respondent-State : Mr. Rajneesh Vardhan, A.P.P.

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I.A. No. 6186 of 2020

06/08.09.2021: Heard Mr. Kamdeo Pandey, learned counsel for the appellant and Mr. Rajneesh Vardhan, learned A.P.P. for the respondent-state.

2. Through this interlocutory application, the appellant has renewed his prayer for bail during the pendency of this appeal.

3. The appellant appears to have been convicted for the offence u/s 376 of the I.P.C. and Sections 4 and 8 of the POCSO Act and has been sentenced to undergo 10 (ten) years R.I. u/s 4 of the POCSO Act along with a fine of Rs. 10,000/- and R.I. for 03 (three) years and a fine of Rs. 5,000/- u/s 8 of the POCSO Act.

4. In I.A. No. 3464 of 2020, the appellant had renewed his prayer for bail which however was dismissed vide order dated 28.08.2020 with a liberty to the appellant to renew his prayer for bail on completion of half of the period of sentence.

5. It appears that the appellant has remained in custody since 19.11.2015 which means he has completed more than half of the sentence imposed upon him.

6. On consideration of the aforesaid facts, we are inclined to admit the appellant on bail.

7. Accordingly, the appellant, during the pendency of this appeal is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned

Special Judge, Giridih in Sessions Trial No. 376/2015, arising out of Deori P.S. Case No. 42/2014, corresponding to G.R. No. 1189/2014.

8. I.A. No. 6186 of 2020 stands allowed and disposed off.

(Rongon Mukhopadhyay, J.)

(Rajesh Kumar, J.)

Alok/-